

**Recruitment of Labour by Director of Research  
Central Sericultural Research and Training  
Institute, Berhampore**

10556. SHRI R.P. DAS : Will the Minister of COMMERCE be pleased to state :

(a) whether Government are aware of the fact that a good number of labourers have been recruited by the Director of Research, Central Sericultural Research and Training Institute, Berhampore, West Bengal at Shaktipur Extension-cum-Demonstration Centre, Murshidabad without sponsoring the names of the labourers from local employment exchanges violating the directives of the Ministry of Home Affairs ;

(b) if so, what steps have been taken against such irregular recruitment ; and

(c) if not, the reasons thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI P.A. SANGMA) ; (a) to (c) Government are aware that the Officer-in-Charge of Saktipur Extension-cum-Demonstration Centre, Murshidabad had deployed casual labourers in emergent cases pending the sponsorship of casual labourers from Employment Exchange, Berhampore, After a particular item of work was over, labour deployed was laid off' However, a panel of 97 names has since been received from the Employment Exchange, and at present casual labourers are being deployed from this panel.

**Unaccounted Wealth of Chairman of  
Syndicate Bank**

10557. SHRI GHUFRAN AZAM :  
KUMARI PUSHPA DEVI  
SINGH :  
SHRI SATISH AGARWAL :  
SHRI K.A. RAJAN :  
SHRI M. ISMAIL :  
SHRI RATANSINH RAJDA :

Will the Minister of FINANCE be pleased to state :

(a) whether it is true that CBI has unearthed unaccounted wealth and jewellery amounting to lakhs of rupees with the Chairman of the Syndicate Bank ;

(b) if so, full details thereof ;

(c) whether any inquiry has been ordered into it as to how Chairman of a nationalised bank is having unaccounted wealth and jewellery ; and

(d) action contemplated by Government in the matter ?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) The Central Bureau of Investigation has reported that the residential and office premises of the Chairman and Managing Director of Syndicate Bank were searched and some documents etc. were seized.

(b) and (c) The matter is presently under investigation by CBI and final conclusions are awaited.

(d) Necessary action, as appropriate, will be taken after the findings of the CBI are available.

**Tax Evasion by Golden Tobacco Company  
in Sikkim**

10558. SHRI R. MUTHUKUMARAN ; Will the Minister of FINANCE be pleased to state :

(a) is he aware of the date of establishment of cigarette companies in Sikkim with Golden Tobacco Company Collaboration ;

(b) the total quantity of various brands of cigarettes manufactured by these from the date of commencement of production and the price at which these were sold to the consumers in India ;

(c) whether the price to the consumer for various brands of cigarettes is the same as the brands manufactured outside Sikkim, and whether no excise duty was payable in Sikkim ;

(d) if so, total amount of profit G.T.C. has accumulated on their production of cigarettes in Sikkim ; and

(e) have Government investigated or propose to investigate as to how this money earned in their Sikkim business has been accounted for by GTC and whether it has been subjected to Indian income-tax ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI

PATTABHI RAMA RAO) : (a) The Golden Tobacco Company is reported to have arrangements for manufacture of cigarettes of its brands with the factories of the following cigarette Companies in Sikkim :

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|---|-----------------------------|
| (i) Sikkim Tobacco<br>(P) Ltd., Majhitar                  | 1980 (commenced<br>in 1981) |
| (ii) Denzong Tobacco<br>(P) Ltd., Baghekhola,<br>Majhitar | Jan. 1983                   |
| (iii) Sangrilla Enterprises,<br>Singtam                   | Jan. 1983                   |
| (iv) Tadong Services<br>(P) Ltd., Sankhola/<br>Topakhani  | Jan. 1983                   |

(b) and (c) Till 1.2.1983, when the Central Excises & Salt Act, 1944 and other allied acts were extended to Sikkim, no duty was leviable on the excisable goods, including cigarettes, manufactured in the State of Sikkim, nor were the factories producing such goods subject to excise control. In the circumstances, no data is available as to the production, sale, price etc. of cigarettes manufactured in Sikkim during the period prior to 1.2.1983.

(d) and (e) Direct Tax Laws have not yet been extended to Sikkim. Assessments of the Golden Tobacco Company, which is assessed at Bombay, are pending for the years 1980-81 and onwards. The requisite information is, therefore, not available. However, the profits derived from the companies in Sikkim will be considered in the case of the Golden Tobacco Co. during the relevant assessment year.

**Representation of all India Crimpers  
Association**

10559, SHRI SATISH AGARWAL : Will the Minister of FINANCE be pleased to State :

(a) whether a telegraphic representation dated 15 October, 1982 was received from All India Crimpers Association against the move of Association of Synthetic Fibre Industry to steeply hike the import duty on polyester filament yarn and whether the submissions made therein were scrutinised and found to be correct ;

(b) if so, the reasons for increasing the

import duty on polyester filament yarn by Rs. 15,000 per tonne in November, 1982 ;

(c) whether it is a fact the hike in import duty was effected ignoring the considered views expressed by the concerned administrative Ministry and the Ministry of Commerce ; and

(d) whether while effecting hike in import duty on polyester filament yarn, the views expressed by a high powered committee of six Secretaries for not increasing the import duty were completely ignored ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PATTABHI RAMA RAO) ; (a) to (d) Government had received a telegraphic representation dated the 15th October, 1982, from the All India Crimpers Association stating, among other things, that there was no justification for increasing the import duty on polyester filament yarn, as requested by the spinners. The question of adjusting the level of import duty on polyester filament yarn was examined by the Government, having regard to various relevant considerations. It was noticed that the c.i.f. prices of polyester filament yarn had been steeply declining and a large number of contracts for substantial quantities were registered with the Textile Commissioner for import under the OGL. The question of fixing the appropriate level of duty on polyester filament yarn was considered on several occasions in inter-ministerial and group meetings and different views were expressed from time to time. However, having regard to the fact that the international prices of polyester filament yarn had declined, and keeping in view revenue considerations, the import duty on polyester filament yarn was increased by the Rs. 15 per kg. with effect from the 23rd November, 1982.

**कर निर्धारण के बारे में भारतीय प्रबन्ध  
संस्थान के निष्कर्ष**

10560. श्री सत्येन्द्र नारायण सिन्हा }  
श्री बापू साहिब परलेकर } :  
श्री भीम सिंह }

क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का ध्यान भारतीय